



**TAMIL NADU LEGISLATIVE ASSEMBLY**  
(Twelfth Assembly)

**FIRST AND SECOND MEETING - FIFTH SESSION**  
(23<sup>rd</sup> January, 2003 to 31<sup>st</sup> January 2003  
and  
21<sup>st</sup> March, 2003 to 10<sup>th</sup> May, 2003)

**RESUME OF BUSINESS**

Legislative Assembly Secretariat,  
Chennai - 600 009.

## **PREFACE**

This publication contains a brief resume of the business transacted by the Twelfth Tamil Nadu Legislative Assembly during the First and Second Meeting of the Fifth Session held from 23<sup>rd</sup> January, 2003 to 31<sup>st</sup> January 2003 and 21<sup>st</sup> March, 2003 to 10<sup>th</sup> May, 2003.

Chennai - 600 009.  
Dated: 04-08-2003.

**V. RAJARAMAN,**  
Secretary.

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**TAMIL NADU LEGISLATIVE ASSEMBLY**  
**TWELFTH ASSEMBLY - FIRST AND SECOND MEETING OF THE**  
**FIFTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU**  
**LEGISLATIVE ASSEMBLY FROM 23RD JANUARY 2003**  
**TO 31ST JANUARY 2003 AND 21ST MARCH 2003 TO**  
**10TH MAY 2003**

**I. SUMMONS**

Summons for the first meeting of the Fifth Session of the Twelfth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on 8th January 2003 in S.O.Ms.No.3, Legislative Assembly Secretariat, dated the 8th January, 2003 to meet on 23rd January, 2003.

The Tamil Nadu Legislative Assembly was again summoned to meet for its second meeting of the Fifth Session on the 21st March, 2003 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules in D.O. Letter No.4021/2003-1, TNLAS (B-I), dated 8.3.2003.

**II. DURATION OF THE MEETING**

The first meeting of the Fifth Session of the Twelfth Tamil Nadu Legislative Assembly commenced on the 23<sup>rd</sup> January, 2003 and adjourned *sine-die* on the 31<sup>st</sup> January, 2003. The second meeting of the Fifth Session was commenced on the 21st March, 2003 and adjourned *sine-die* on the 10th May, 2003.

**III. SITTINGS OF THE ASSEMBLY**

The Tamil Nadu Legislative Assembly sat for five days during the period from 24th January, 2003 to 31st January, 2003 and Twenty-nine days during the period from 21st March, 2003 to 10th May 2003 on the following days:-

24th January, 2003, 28th January, 2003, 29th January, 2003, 30th January, 2003, 31st January, 2003, 21st March, 2003, 24th March, 2003, 25th March, 2003, 26th March, 2003, 27th March, 2003, 28th March, 2003, 31st March, 2003, 1st April, 2003, 3rd April, 2003, 4th April, 2003, 7th April, 2003, 8th April, 2003, 9th April, 2003, 10th April, 2003, 11th April, 2003, 21st April, 2003, 22nd April, 2003, 23rd April, 2003, 24th April, 2003, 25th April, 2003, 28th April, 2003, 29th April, 2003, 30th April, 2003, 5th May, 2003, 6th May 2003, 7th May 2003, 8th May 2003, 9th May 2003 and 10th May 2003.

The Assembly also met in the afternoon on the 29th January, 2003, 31st January, 2003, 1st April, 2003, 4th April, 2003, 7th April, 2003, 23rd April, 2003, 28th April, 2003, 29th April, 2003, 6th May, 2003, 7th May, 2003, 8th May, 2003 and 9th May, 2003.

In terms of hours, the House sat for 140 hours and 9 minutes.

#### IV. PROROGATION

The Fifth Session of the Twelfth Tamil Nadu Legislative Assembly was prorogued with effect from the 3<sup>rd</sup> June 2003 vide S.O.Ms.No.111, Legislative Assembly Secretariat, dated the 5<sup>th</sup> June 2003.

#### V. OBITUARY REFERENCES

Sixteen Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

<i>Serial No. and Name of the Member (1)</i>	<i>Constituency (2)</i>	<i>Period (3)</i>	<i>Date of demise (4)</i>	<i>Date on which reference was made in the House (5)</i>
1. Tmt. B.Lakshmi-narasamma	Tirukoilur	1962-67	08.08.2002	24.1.2003
2. Thiru N.Panneerselvam	Thiruvidai-marudur	1991-96	26.10.2002	24.1.2003
3. Thiru K.Govindarajulu	Coimbatore	1967-71	04.11.2002	24.1.2003
4. Thiru P. Durairaj	Sankarankoil (SC)	1967-71 1980-84	06.12.2002	24.1.2003
5. Thiru E.K.Duraisamy	Gudiyatham	1971-76	06.12.2002	24.1.2003
6. Thiru S. Thangaraju	Mangalur (S.C.)	1985-88	07.12.2002	24.1.2003

<i>Serial No. and Name of the Member</i> (1)	<i>Constituency</i> (2)	<i>Period</i> (3)	<i>Date of demise</i> (4)	<i>Date on which reference was made in the House</i> (5)
7. Thiru S.N.Rajendran (Former Minister)	Thoothukudi	1980-84 1985-88	14.12.2002	24.1.2003
8. Thiru V.Chinniah	Thirumayam	1996-2001	16.12.2002	24.1.2003
9. Thiru S.Murugaian	Thurinapuram Kalasapakkam	1962-1967 1967-1971 1971-1976	06.01.2003	24.1.2003
10. Thiru S.A.Thangarajan	Dindigul	1989-1991	13.01.2003	24.1.2003
11. Thiru P. Murugesan	Kancheepuram	1989-1991 1996-2001	03.02.2003	24.3.2003
12. Thiru K.V.V. Raja- manickam	Melur	1989-1991 1991-1996 1996-2001	01.03.2003	24.3.2003
13. Thiru C. Ramalingam	Kadaladi (S.C)	1971-1976	09.03.2003	24.3.2003
14. Thiru Sowdi S. Sundara Bharathi	Aruppukottai	1959-1962 1967-1971 1971-1976	03.03.2003	27.3.2003
15. Thiru B.Pon. Chokkalingam	Chidambaram	1971-1976	27.02.2003	3.4.2003
16. Thiru K.G. Palani- swamy Gounder	Kangayam	1953-1957 1957-1962	08.02.2003	7.4.2003

All the Members stood in silence for two minutes as a mark of respect to the deceased.

## VI. CONDOLENCE RESOLUTIONS

(1) On the 24<sup>th</sup> January, 2003, Hon. Dr.K. Kalimuthu, Speaker, placed before the House the following Condolence Resolution:-

"1996-ஆம் ஆண்டு சாத்தான்குளம் தொகுதியிலிருந்து தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு 2001-ஆம் ஆண்டுவரை பணியாற்றியவரும், 2001-ஆம் ஆண்டில் அதே தொகுதியிலிருந்து இரண்டாம் முறையாக இப்பேரவைக்கு மீண்டும் தேர்ந்தெடுக்கப்பட்டவரும், அனைத்து தரப்பு மக்களின் ஏகோபித்த ஆதரவையும் அன்பையும் பெற்றவரும், நலிந்த மக்களின் மேம்பாட்டிற்காக பாடுபட்டவரும், சமூக சேவையில் தன்னை முழுமையாக ஈடுபடுத்திக் கொண்டவரும், அனைவரிடத்தும் நட்புணர்வோடு திகழ்ந்தவரும், எளிமையும், இனிய பண்பும், அடக்கமும், செயல்திறனும் கொண்டு சீரியமுறையில் பணியாற்றியவருமான திரு.எஸ்.எஸ். மணி நாடார் அவர்கள் 9.11.2002 அன்று மறைவுற்ற செய்தியறிந்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரது மறைவால் அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினர்க்கு இப்பேரவை ஆழ்ந்த இரங்கலைத் தெரிவித்துக் கொள்கிறது".

The above Resolution was adopted *nem con* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the departed soul.

## VII. QUESTIONS

256 Starred Questions were answered on the floor of the House. Answers to 2986 Unstarred Questions were placed on the Table of the House.

## VIII. PANEL OF CHAIRMEN

On the 28<sup>th</sup> January 2003, Hon. the Speaker announced in the House the following Panel of Chairmen for the Fifth Session of the Twelfth Tamil Nadu Legislative Assembly:-

1. Thiru K. Pandurangan
2. Dr. D. Kumaradoss
3. Thiru L. Santhanam
4. Tmt C.M. Suryakala
5. Thiru C.Sivasamy
6. Thiru V. Jayaraman

**IX. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREON**

His Excellency, Thiru P.S. Ramamohan Rao, Governor of Tamil Nadu addressed the Members of the Twelfth Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Secretariat, Chennai at 11.00 a.m. on Thursday the 23rd January, 2003.

'Tamizh Thai Vazhthu' was played at the commencement of the Governor's Address. The Governor addressed the members in English. The Tamil version of the Governor's Address was treated as read by the Hon. Speaker and recorded in the proceedings of the day. The 'National Anthem' was played at the end of the Governor's Address.

The Motion of thanks to the Governor's Address was moved by Dr. C. Vijayabasker and seconded by Tmt. S. Rajammal on 28th January, 2003.

The discussion on the Motion of thanks to the Governor's Address took place in the Assembly for four days i.e. 28th January, 2003, 29th January, 2003, 30th January, 2003 and 31st January, 2003.

Twenty-five Members took part in the discussion. Hon. the Chief Minister replied to the debate on the 31st January, 2003.

Eighty-three amendments to the Motion of thanks were received. Out of which forty-three were admitted and remaining forty were disallowed.

Tvl. V.K. Lakshmanan, C. Gnanasekaran, H.M. Raju, P. Arasan, K.C. Karunakaran, D. Mony, Selvi K. Balabarathy, N. Nanmaran, K.V. Muralidharan, G. Palanisamy, Tmt. S. Maheswari, K. Jayakumar and T.N. Sivasubramanian moved the amendments standing in their names on 31st January, 2003. At the end of the discussion on the Motion of thanks on the 31st January, 2003, the amendments moved by the above Members were deemed to have been withdrawn by leave of the House and thereafter, the original Motion of thanks to the Governor's Address was adopted in the House on that day.

**X. STATEMENT MADE BY THE MINISTERS UNDER RULE 110 OF THE  
TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

During the period, Fifteen statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:

Sl.No. and Date (1)	Statement made by (2)	Subject (3)
1. 28.3.2003	Hon. Selvi J Jayalalithaa, Chief Minister	Regarding certain important Relief measures for the welfare of the drought affected farmers in Tamil Nadu.
2. 31.3.2003	Hon. Thiru V. Somasundaram, Minister for Handlooms and Textiles	Appeal made by Hon. Chief Minister to the Union Government to reconsider the Levy of Excise duty on the Power loom Industries by the Central Government.
3. 4.4.2003	Hon. Selvi J Jayalalithaa, Chief Minister	Construction of new building for the Secretariat in the Queen Mary's College Campus.
4. 10.4.2003	Hon. Selvi J Jayalalithaa, Chief Minister	Arrest of certain D.M.K. Legislators and others on 8.4.2003 for the unauthorised forcible entry into the Queen Mary's College Campus which is proposed for the construction of the Secretariat.
5. 11.4.2003	Hon. Selvi J Jayalalithaa, Chief Minister	Extending of 'Annathana Scheme' in more temples from the Tamil New Year and also conducting of Religious and moral classes.
6. 21.4.2003	Hon. Selvi J Jayalalithaa, Chief Minister	Action being taken by the State Government to expand and develop the usage of the Tamil language.
7. 25.4.2003	Hon. Selvi J Jayalalithaa, Chief Minister	According to the Review Report by the C.M.I.E. that the Tamil Nadu stood first among the other States in India by investing Capital in the productivity field for the development of Indian Industries.

- |              |   |  |
|--------------|---|--|
| 8. 29.4.2003 | Hon. Selvi<br>J Jayalalithaa,<br>Chief Minister | G.O. issued by the State Government in regard to usage of the first letters of the father and mother or any one of it as 'Initial' before the name of a child.   |
| 9. 29.4.2003 | Hon. Selvi<br>J Jayalalithaa,<br>Chief Minister | Action being taken by the State Government while translating the word 'CITIZEN' in Tamil, the word 'Kudimagan' in respect of man and the word 'Kudimagal' in respect of woman will be used in all records by the Government Departments in future so as to give equal rights to the women.   |
| 10. 5.5.2003 | Hon. Selvi<br>J Jayalalithaa,<br>Chief Minister | Medical treatment to control the 'SARS' disease.   |
| 11. 5.5.2003 | Hon. Selvi<br>J Jayalalithaa,<br>Chief Minister | Statement made by the Chief Minister of Karnataka on 1.5.2003 at the press meet held at Tirupathi in regard to his preparedness to settle the Cauveri water Dispute by holding talks, out of Cauveri water Tribunal and the stand of the Tamil Nadu Government in that matter.   |
| 12. 5.5.2003 | Hon. Selvi<br>J Jayalalithaa,<br>Chief Minister | Notification issued by the Ministry of Environment, Union Government on 22.4.2003 and the stand of the Tamil Nadu Government in that matter.   |
| 13. 6.5.2003 | Hon. Selvi<br>J Jayalalithaa,<br>Chief Minister | Amendment to be proposed in G.Os. in which the Departments of the State Government have been directed to mention the word 'Kudimagan' in respect of man and the word 'Kudimagal' in respect of woman in Tamil whenever it is necessary to use the word 'CITIZEN' in oath taking forms, Government orders, letters, Government office proceedings, school and college text books and the Tamil Nadu Government Gazette publications in order to give equal rights to women. |

(1)	(2)	(3)
14. 7.5.2003	Hon. Thiru S. Semmalai, Minister for Health and Education	Talks held with the Medical College students who were on strike.
15. 8.5.2003	Hon. Selvi J Jayalalithaa, Chief Minister	Orders issued by the Government to sanction a sum of Rs.9 lakhs as compensation to Miss M. Sheela, student of Queen Mary's College who was injured on 8.4.1991 by the sudden collapse of the varanda in the first floor of that college.

#### XI. STATEMENT MADE BY MINISTERS UNDER RULE 111 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On the 6th May, 2003 Hon. Chief Minister made a statement to the House correcting her statements made in the House on 25.4.2003 and 29.4.2003 in regard to injustice being caused to the women in the Tamil version of the Constitution of India.

#### XII. CALLING ATTENTION STATEMENTS

Statement of Twenty Three Calling Attention notices were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1. 30.1.2003	Thiru C. Gnanasekaran	Hon. Minister for Forests and Environment	To discuss about the non-implementation of Government orders with regard to planting of black babul trees in the lakes of Tamil Nadu on the lines of the Social Forestry Project.
2. 31.1.2003	Tvl. C. Gnanasekaran P. Neelakandan M.S. Chandrasekaran	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss about the interruption caused in Transport facility due to the damage of old bridge constructed across Palar river near Katpadi-Vellore.

(1)	(2)	(3)	(4)
3. 31.1.2003	Hon. Thiru A. Arunachalam	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss about the traffic affected due to non-renovation of Aalathur - Chettikulam road of Varahur Constituency
4. 31.1.2003	Thiru K.K. Sivasamy	Hon. Minister for Public Works, Prohibition and Excise and Revenue	To discuss the need for desilting of canal at Nallukkurichi in Thiruchuzhi Union of Aruppukottai Constituency
5. 31.1.2003	Tvl. C. Gnanasekaran C. K. Tamizharasan	Hon. Minister for Health and Education	To discuss about the non-commencement of the preliminary works for opening Thiruvalluvar University at Vellore even after enactment of an Act.
6. 31.1.2003	Tvl. C. Gnanasekaran K. Kandasamy A.K. Selvaraj K.P. Anbalagan	Hon. Minister for Health and Education	To discuss about the non-functioning of blood banks at Kodaikanal and Coonoor Government Hospitals even after providing building and the required equipments.
7. 31.1.2003	Tvl. H.M. Raju A.K. Selvaraj	Hon. Minister for Health and Education	To discuss about the non-posting of sufficient number of Doctors at Government Hospitals in Nilgiris District.
8. 31.1.2003	Tvl. K. Kandasamy V. Jayaraman R.T. Inbath Tamilan	Hon. Minister for Adi-Dravidar Welfare	To discuss the necessity for sanctioning loan assistance through TAHDCO to the educated youth belonging to Adi-Dravida Community in Nilgiris District, since the loan assistance was not extended to them during last year.

(1)	(2)	(3)	(4)
9. 31.1.2003	Thiru P.R. Sundaram	Hon. Minister for Transport	To discuss the need to prevent issuing of driving licence to undertrained persons in Transport Department .
10. 31.1.2003	Thiru S.V. Thirugnanasambandam	Hon. Minister for Electricity and Industries	To discuss about the continuous voltage fluctuation in power supply at Peravurani Constituency, Thanjavur District.
11. 31.1.2003	Thiru S. Mahalingam	Hon. Minister for Co-operation, Food, Civil Supplies and Consumer Protection.	To discuss the need to establish town Co-operative Bank through Co-operative Department for the welfare of the general public of Avinashi Town.
12. 31.1.2003	Thiru H.M. Raju	Hon. Minister for Forests and Environment	To discuss about the tension prevailing among the people of Nilgiris District holding patta lands due to the ban for cutting trees like Silver Oak.
13. 3.4.2003	Thiru C. Gnanasekaran	Hon. Minister for Local Administration	The necessity to procure quality cement pipes with I.S.I. standard produced by the Cement Pipe Production Unit established by a Government Undertaking at Mayanur, Karur District by the Tamil Nadu Water Supply and Drainage Board.

(1)	(2)	(3)	(4)
14. 7.4.2003	Thiru G. Palanisamy	Hon. Minister for Hindu Religious and Charitable Endowments	Regarding the Government's action for desilting the tanks belonging to the Arulmigu Piravi Maruntheeswarar temple at Thiruthuraipoondi Town, Tiruvarur District.
15. 23.4.2003	Dr. C. Vijayabasker	Hon. Minister for Rural Industries	The situation arising out of sickness of the Synthetic Diamond Polishing Industry in Pudukkottai District.
16. 24.4.2003	Thiru C. Gnanasekaran	Hon. Minister for Local Administration	The situation arising out of non-levelling of roads dug by the Reliance and B.S.N.L. Companies at Vellore as per the Government Order.
17. 25.4.2003	Thiru T. Velmurugan	Hon. Minister for Forests and Environment	The situation arising out of spreading of diseases among the public due to letting of effluent by the chemical factories situated at Sipcot Complex near Cuddalore.
18. 28.4.2003	Thiru P.K. Sekar Babu	Hon. Minister for Health and Education	The delay in sending Child patients who are admitted in Government Stanley Hospital and Kilpauk Medical College Hospital for further treatment in Government Children Hospital.
20. 30.4.2003	Thiru D. Mony	Hon. Minister for Public Works, Prohibition and Excise and Revenue	The situation arising out of dumping of random rubbles with gaps in the Coastal villages at Vilavancode Taluk, Kanyakumari District to contain Sea erosion.

21. 30.4.2003	Thiru V. Elumalai	Hon. Minister for Forests and Environment	Loss to the Government due to implanting of saplings during drought season by the Forest Department in forest areas of Athiyur, Kosappalayam in Gingee Constituency.
22. 5.5.2003	Thiru V. Krishnamoorthy	Hon. Minister for Public Works, Prohibition and Excise and Revenue.	The non-commencement of Dam construction work across Anguthi Rivulet, Uthangarai Taluk, Harur Constituency, Dharmapuri District even after the announcement made.
23. 5.5.2003	Thiru P.K. Sekar Babu	Hon. Minister for Health and Education	The necessity to regularise fee structure for the self-financing and Matriculation Schools in Tamil Nadu.

Besides these, statements of Ministers concerned in regard to 29 Calling Attention notices were laid on the Table of the House on 10.5.2003.

### XIII. LEGISLATIVE BUSINESS

During the period, 29 Bills were introduced, considered and passed in the Assembly. The details are as follows:-

Sl.No. and Title of the Bill	Date of Introduction	Date of consideration and passing
(1)	(2)	(3)
1. The Tamil Nadu Tax on Luxuries (Amendment) Bill, 2003 (L.A.Bill No.1 of 2003)	29.1.2003	31.1.2003
2. The Tamil Nadu Entertainments Tax (Amendment) Bill, 2003 (L.A.Bill No.2 of 2003)	29.1.2003	31.1.2003

3. The Tamil Nadu Ground Water (Development and Management) Bill, 2003 (L.A. Bill No.3 of 2003)	30.1.2003	31.1.2003
4. The Tamil Nadu Appropriation Bill, 2003 (L.A.Bill No.4 of 2003)	27.3.2003	27.3.2003
5. The Tamil Nadu Appropriation (Vote on Account) Bill, 2003 (L.A.Bill No.5 of 2003)	28.3.2003	28.3.2003
6. The Tamil Nadu Panchayats (Amendment) Bill, 2003 (L.A.Bill No.6 of 2003)	21.4.2003	22.4.2003
7. The Tamil Nadu Municipal Corporations and Country Planning Laws (Amendment) Bill, 2003 (L.A.Bill No.7 of 2003)	21.4.2003	22.4.2003
8. The Tamil Nadu Industrial Establishment (Conferment of Permanent Status to Workmen) Amendment Bill, 2003 (L.A.Bill No.8 of 2003)	28.4.2003	9.5.2003
9. The Wakf (Tamil Nadu Amendment) Bill, 2003 (L.A.Bill No.9 of 2003)	30.4.2003	9.5.2003
10. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 2003 (L.A.Bill No.10 of 2003)	7.5.2003	9.5.2003
11. The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 2003 (L.A.Bill No.11 of 2003)	7.5.2003	9.5.2003
12. The Tamil Nadu Hindu Religious and Charitable Endowments (Third Amendment) Bill, 2003 (L.A.Bill No.12 of 2003)	7.5.2003	9.5.2003
13. The Tamil University (Amendment) Bill, 2003 (L.A.Bill No.13 of 2003)	8.5.2003	9.5.2003
14. The Tamil Nadu Open University (Amendment) Bill, 2003 (L.A.Bill No.14 of 2003)	8.5.2003	9.5.2003
15. The Tamil Nadu Tax on Consumption or Sale of Electricity Bill, 2003 (L.A.Bill No.15 of 2003)	8.5.2003	9.5.2003

16. The Tamil Nadu General Sales Tax (Amendment) Bill 2003 (L.A.Bill No.16 of 2003)	8.5.2003	9.5.2003
17. The Code of Criminal Procedure (Tamil Nadu Amendment) Bill, 2003 (L.A.Bill No.17 of 2003)	9.5.2003	10.5.2003
18. The Tamil Nadu Motor Vehicles Taxation (Amendment ) Bill, 2003 (L.A.Bill No.18 of 2003)	9.5.2003	10.5.2003
19. The Tamil Nadu Tax on Entry of Goods into Local Areas (Amendment) Bill, 2003 (L.A.Bill No.19 of 2003)	9.5.2003	10.5.2003
20. The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 2003 (L.A.Bill No.20 of 2003)	9.5.2003	10.5.2003
21. The Tamil Nadu Appropriation (No.2) Bill, 2003 (L.A.Bill No.21 of 2003)	9.5.2003	9.5.2003
22. The Tamil Nadu Entertainments Tax (Third Amendment) Bill, 2003 (L.A.Bill No.22 of 2003)	9.5.2003	10.5.2003
23. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment and Special Provisions Bill, 2003 (L.A.Bill No.23 of 2003)	10.5.2003	10.5.2003
24. The Tamil Nadu Fiscal Responsibility Bill, 2003 (L.A.Bill No.24 of 2003)	10.5.2003	10.5.2003
25. The Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Amendment Bill, 2003 (L.A.Bill No.25 of 2003)	10.5.2003	10.5.2003
26. The Tamil Nadu Court-fees and Suits Valuation (Amendment) Bill, 2003 (L.A.Bill No.26 of 2003)	10.5.2003	10.5.2003

27. The Tamil Nadu Co-operative Societies (Amendment) Bill, 2003 (L.A.Bill No.27 of 2003)	10.5.2003	10.5.2003
28. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 2003 (L.A.Bill No.28 of 2003)	10.5.2003	10.5.2003
29. The Tamil Nadu Municipal Laws (Amendment) Bill, 2003 (L.A.Bill No.29 of 2003)	10.5.2003	10.5.2003

#### **XIV. WITHDRAWAL OF GOVERNMENT BILL**

The Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill 2002 (L.A. Bill 22 of 2002) which was introduced on 7.5.2002 and referred to Select Committee on 8.5.2002 during the Third Session was withdrawn by leave of the House on 31st January, 2003.

#### **XV. MOTION FOR DISAPPROVAL OF ORDINANCES UNDER RULE 166 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.**

1. Tvl. V.K. Lakshmanan, H.M. Raju, T.N. Sivasubramanian, K. Jayakumar and Tmt. S. Maheswari gave notice on the following motion:

"That this house disapproves the Tamil Nadu Ground Water Development and Management) Ordinance, 2003 (Tamil Nadu Ordinance No.1 of 2003) promulgated by the Governor on 14.1.2003".

The Motion was treated as withdrawn by leave of the House as the Members who gave notice were not present in their seats when the Bill replacing the ordinance was taken up for consideration on 31st January, 2003.

2. Thiru K. Murugavelrajan, gave notice on the following Motion:

"That this House disapproves the Tamil Nadu Tax on Luxuries (Second Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.13 of 2002) promulgated by the Governor on 31.12.2002".

The motion was treated as withdrawn by leave of the House as the Member who gave the notice was not present in his seat when the Bill replacing the ordinance was taken up for consideration on 31st January, 2003.

3. Thiru K. Murugavelrajan, gave notice on the following Motion:

"That this House disapproves the Tamil Nadu Entertainments Tax ( Amendment) Ordinance, 2002 (Tamil Nadu Ordinance No.14 of 2002) promulgated by the Governor on 30.12.2002".

The motion was treated as withdrawn by leave of the House as the Member who gave the notice was not present in his seat when the Bill replacing the ordinance was taken up for consideration on 31st January, 2003.

#### **XVI. FINANCIAL BUSINESS**

The Budget for the year 2003-2004 was presented to the Legislative Assembly by Hon. Thiru C. Ponnaiyan, Minister for Finance at 10.00 am on Friday, the 21st March, 2003.

The General discussion on the Budget took place for seven days on the following dates:

24th March, 2003, 25th March, 2003, 26th March, 2003, 27th March, 2003, 28th March, 2003, 31st March, 2003 and 1st April, 2003.

Thirty-seven Members including the Deputy Leader of Opposition took part in the General discussion. The Hon. Minister for Finance replied to the debate on the 1st April 2003.

Voting of Demands lasted for Twenty days from 3rd April 2003 to 9th May 2003. The dates on which Discussion and voting of Demands for grants took place are as follows:

3rd April, 2003, 4th April, 2003, 7th April, 2003, 8th April, 2003, 9th April, 2003, 10th April, 2003, 11th April, 2003, 21st April, 2003, 22nd April, 2003, 23rd April, 2003, 24th April, 2003, 25th April, 2003, 28th April, 2003, 29th April, 2003, 30th April, 2003, 5th May, 2003, 6th May, 2003, 7th May, 2003, 8th May, 2003 and 9th May, 2003.

Out of 9064 Cut Motions received, 8520 were admitted of which only 1116 were actually moved in the House. After the discussion on the each Demand for Grants was over, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 49 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure.

The Tamil Nadu Appropriation (No.2) Bill, 2003 (L.A.Bill No.21 of 2003) relating to the Budget for the year 2003-2004 was introduced in the Assembly on 9th May, 2003 and was considered and passed on the same day.

2. On the 27th March, 2003, Hon. Thiru C. Ponnaiyan, Minister for Finance laid on the Table the Demands for Advance Grants (Vote on Account) for the year 2003-2004.

The Demands were moved and voted by the House on the 28th March, 2003.

The Tamil Nadu Appropriation (Vote on Account) Bill, 2003 (L.A.Bill No.5 of 2003) relating to the Demands for Advance Grants (Vote on Account) for the year 2003-2004 was also introduced in the Assembly on the 28th March, 2003 and was considered and passed on the same day.

3. On the 25th March, 2003, Hon. Thiru C. Ponnaiyan, Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 2002-2003.

The Demands were moved and voted without discussion by the House on 27th March, 2003.

The Tamil Nadu Appropriation Bill, 2003 (L.A. Bill No. 4 of 2003) relating to the Final Supplementary Statement of Expenditure for the year 2002-2003 was also introduced in the Assembly on 27th March, 2003 and was considered and passed on the same day.

## XVII. RESOLUTIONS OF THE HOUSE

On 26th March, 2003, Hon. K. Kalimuthu, Speaker, placed before the House, the following Condeolence Resolution: -

(1) "ஈராக் மீது அமெரிக்கா தற்போது நடத்தி வருகின்ற போருக்கு பெரும்பான்மையான உலக நாடுகள் தமது எதிர்ப்பைத் தெரிவித்துள்ள நிலையில், ஐக்கிய நாடுகள் சபையின் ஆலோசனையையும் மீறி, அமெரிக்கா ஈராக் நாட்டின்மீது நியாயமற்ற முறையில் போர் தொடுத்துள்ளதற்கு தமிழக சட்டமன்றப் பேரவை தனது வருத்தத்தையும், வேதனையையும் தெரிவித்துக் கொள்கிறது. இந்தப் போரினால் பல அப்பாவி மக்கள் கொல்லப்பட்டு வருவதைக் கண்டு, தமிழக சட்டமன்றப் பேரவை பெரிதும் வருந்துகிறது.

எந்தவித அடிப்படை காரணமும் இல்லாமல், உலக நாடுகளின் கருத்துக்களையும் மதிக்காமல், அமெரிக்கா தன்னிச்சையாக ஈராக் நாட்டின்மீது போரைத் திணித்து இருப்பதற்கும், அதற்கு இங்கிலாந்து போன்ற சில நாடுகள் துணை போயிருப்பதற்கும், தமிழக மக்களின் சார்பாக, தமிழக சட்டமன்றப் பேரவை தனது வன்மையான கண்டனத்தைத் தெரிவித்துக் கொள்கிறது.

ஈராக் மீது தொடுக்கப்பட்டுள்ள முறையற்ற போரை உடனடியாக நிறுத்தி, உலக நாடுகளிடையே அமைதியும், நீதியும் நிலைநாட்டப்படும் வகையில், அமெரிக்கா மற்றும் அதன் தோழமை நாடுகள் மீது உலக நாடுகளின் நிர்பந்தத்தை ஏற்படுத்துவதற்கு உரிய நடவடிக்கைகளை எடுக்க வேண்டும் என்று தமிழக அரசின் வாயிலாக மத்திய அரசை இப்பேரவை வலியுறுத்திக் கேட்டுக்கொள்கின்றது. மேலும், இதுகுறித்து, ஒருமித்த கருத்துடைய நாடுகளின் ஆதரவைப் பெற்று, ஐக்கிய நாடுகள் சபை வாயிலாக, அமெரிக்கா மற்றும் அதன் தோழமை நாடுகள் மேற்கொண்டுள்ள இந்த நீதிக்குப் புறம்பான போரை உடனடியாக நிறுத்துவதற்கும், அவை ஈராக் நாட்டிலிருந்து தமது படைகளையும், ஆயுதங்களையும் உடனடியாகத் திரும்பப் பெறுவதற்கும், உரிய அவசர நடவடிக்கைகளை இந்திய அரசாங்கம் எடுக்க வேண்டும் என்றும், இப்பேரவை மத்திய அரசைக் கேட்டுக்கொள்கின்றது."

(2) "24.3.2003 அன்று காஷ்மீர் மாநிலத்தில் உள்ள புல்வாமா மாவட்டத்தைச் சார்ந்த நாடிமர்க் என்ற கிராமத்தில், தீவிரவாதிகளால் அப்பாவி இந்து மக்கள் 24 பேர் படுகொலை செய்யப்பட்டதை அறிந்து தமிழக சட்டமன்றப் பேரவை தனது அதிர்ச்சியையும், வருத்தத்தையும் தெரிவித்துக் கொள்கிறது.

காஷ்மீரில் தீவிரவாதிகளால் அப்பாவி மக்கள் 11 பெண்கள், 2 குழந்தைகள் உட்பட மொத்தம் 24 பேர் அநியாயமாகப் படுகொலை செய்யப்பட்டிருக்கிறார்கள். தீவிரவாதமும், பயங்கரவாதமும், எந்த அளவிற்கு மனிதாபிமானமற்ற முறையில் செயல்பட முடியும் என்பதற்கு இந்த நிகழ்ச்சி ஓர் எடுத்துக்காட்டாக விளங்குகிறது. நெஞ்சைப் பிளக்கும் இந்த கொடூரச் செயல் வேதனை அளிக்கிறது.

இப்படிப்பட்ட நிகழ்வுகள், நாம் நாகரீக காலத்தில் வாழ்கிறோமா, இல்லை இன்னும் பழைய கற்காலத்திலேயே வாழ்ந்து கொண்டிருக்கிறோமா என்ற சந்தேகத்தைத் தான் நம் அனைவரின் மனங்களிலும் ஏற்படுத்துகின்றன. எந்தப் பிரச்சனைக்கும் பேச்சுவார்த்தை மூலம் ஜனநாயக வழியில் தீர்வு காண முடியும். ஆனால், தீவிரவாதம், ஜனநாயகத்தையோ, பேச்சுவார்த்தையையோ சற்றும் மதிப்பதில்லை. அது பயங்கரவாதத்தையே முற்றிலும் நம்பியிருக்கிறது. மனிதாபிமான உணர்வு உள்ள எவரும் காஷ்மீரில் நடந்துள்ள இந்தக் கோரச் செயலை கண்டிக்காமல் இருக்க இயலாது.

அப்பாவி மக்கள் மீது நிகழ்த்தப்பட்ட இந்த கொடூரமான படுகொலையை தமிழக மக்கள் சார்பாக தமிழக சட்டமன்றப் பேரவை வன்மையாகக் கண்டிக்கிறது. பயங்கரவாதத்தால் உயிரிழந்த அப்பாவி மக்களின் குடும்பத்தாருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலைத் தெரிவித்துக்கொள்கிறது.

மேலும். இத்தகைய தீவிரவாத நிகழ்வுகளுக்கு முற்றுப்புள்ளி வைக்க உரிய அவசர நடவடிக்கைகளை உடன் மேற்கொள்ள வேண்டும் என்றும் தமிழக சட்டமன்றப் பேரவை இந்தத் தீர்மானத்தின் வாயிலாக மத்திய அரசைக் கேட்டுக்கொள்கிறது."

The above resolutions were adopted *nem con.* and sent to the Union Government for taking further action as recommended by the Business Advisory Committee.

### XVIII. GOVERNMENT MOTIONS

1) On the 29th January, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance ) moved the following motion:-

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 30th January, 2003 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

2) On the 30th January, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motions:-

(1) "அவையின் அமைதியைக் குலைக்கும் வண்ணமும், கண்ணியத்தை காற்றில் பறக்கவிடும் வண்ணமும் அடாவடித் தளமாக பேசிக்கொண்டு குழப்பம் செய்கின்ற திராவிட முன்னேற்றக் கழக உறுப்பினர்களை அவையை விட்டு வெளியேற்ற வேண்டும்".

(2) "திரு. பரிதி இளம்வழுதி மீதான குற்றச்சாட்டை உரிமைக் குழுவிற்கு அனுப்புவதோடு அவர் அவையிலே இருக்கின்றபோது டாக்டர் தே. குமாரதாஸ் உயிருக்கோ அல்லது அவரை ஆதரிப்போர் உயிருக்கோ ஆபத்து ஏற்படும் என்கிற சூழ்நிலை இருக்கிற காரணத்தால் தொடர்ந்து பட்ஜெட் கூட்டம் முடியும்வரை அவையிலே பங்கேற்காமல் நீக்கி வைக்கவேண்டும்".

(3) "இன்று (30.1.2003) அவை நடைபெற்றுக் கொண்டிருக்கும்போது உறுப்பினர் திரு. பரிதி இளம்வழுதி தனது இருக்கையைவிட்டு ஆவேசமாக திருஹக்கீம் மற்றும் டாக்டர் தே. குமாரதாஸ் ஆகியோர் இருக்கும் பகுதிகளுக்குச் சென்று டாக்டர் தே. குமாரதாஸ் அவர்களை நோக்கி கழுத்தை நெறித்துக் கொன்றுவிடுவதாகக் கூறிக்கொண்டு ஓடி வரும்போது சட்டமன்ற உறுப்பினர்கள் சிலரால் தடுக்கப்பட்டபோது திரு.பரிதி இளம்வழுதி அவர்கள் டாக்டர் தே. குமாரதாஸ் அவர்களை நோக்கி, மெட்ராஸ் வீதிகளில் வைத்து திரு. குமாரதாஸ் அவர்களை கொன்றுவிடுவதாக மிரட்டியதால் இது குறித்து நடவடிக்கை எடுக்கவேண்டும் என்று திருஹக்கீம் அவர்கள் கேட்டுக்கொண்டதன் அடிப்படையில் சட்டப்படி கிரிமினல் நடவடிக்கை எடுக்க வேண்டும்".

All the above Motions were put to vote and carried.

3) On the 31st January, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die*."

The Motion was adopted *nem con*.

4) On the 26th March, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 184 (1) of the Tamil Nadu Legislative Assembly Rules be relaxed and the House do resolve to transact the Government business before taking up of Financial business to-day (26.3.2003) on which the Business Advisory Committee has allotted for the General discussion of the Budget".

The Motion was put to vote and carried.

5) On the 27th March, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation Bill, 2003 (L.A. Bill No.4 of 2003) be taken up for consideration today (27-03-2003) itself."

The Motion was put to vote and carried.

6) On the 28th March, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (Vote on Account) Bill, 2003 (L.A. Bill No.5 of 2003) be taken up for consideration today (28-03-2003) itself."

The Motion was put to vote and carried.

7) On the 1st April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended today and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

8) On the 3rd April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 4th April, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

9) On the 8th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"பேரவையின் அலுவல்களை நடைபெறாது இடைமறித்தும் பேரவையின் விதிகளை தொடர்ந்து முறையற்று பயன்படுத்துவதாலும், சட்டமன்றப் பேரவை விதி 121, உள்விதி 2-இன் கீழ் இன்று அவைக்கு வருகை தந்திருக்கும் திரு.ஜெ. அன்பழகன் அவையிலே கண்ணியக்குறைவாக பேசி அமங்கலமாகப் பேசி அவையினுடைய மரபை மீறி பேரவைத் தலைவர் அவர்களுடைய இருக்கைக்கே வந்து வன்முறையைத் தூண்டுவது போல அங்கே புத்தகத்தைக் கிழித்து வீசி இப்படிப்பட்ட நடவடிக்கையில் ஈடுபட்ட மாண்புமிகு உறுப்பினர் திரு.ஜெ. அன்பழகன் அவர்களை இந்த கூட்டத்தொடர் முழுவதும் அவையிலிருந்து நீக்கி வைக்கவேண்டும்".

The Motion was put to vote and carried.

10) On the 8th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 9th April, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

11) On the 10th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"அவையினுடைய விதிகளை மீறி, அவையினுடைய கண்ணியத்திற்கு குந்தகம் விளைவிக்கும் வகையில் அவையை, அரசியல்மேடைகளில் பேசக் கூடிய பிரச்சினைகளையெல்லாம் அவையில் எழுப்ப வேண்டும் என்ற ஒரு திட்டத்தினை தீட்டி வேண்டுமென்றே உள்நோக்கத்தோடு வந்து அவையில் அமைதியைக் கெடுப்பதே நாடேறும்

கொள்கை என்ற ஒரு முடிவிலே மாண்புமிகு உறுப்பினர்கள் செயல்பட்டு வருகிறார்கள். உள்நோக்கத்தோடு செய்யப்படுகின்ற கலாட்டா இது. அவை விதிகளை மீறி அரசியல் காழ்ப்புணர்ச்சியோடு அவையினுடைய கண்ணியத்தை மீறுகிற, அவையினுடைய விதிகளை தூக்கி வீசுகின்ற, பொறுப்பற்ற முறையிலே அரசியல் காழ்ப்புணர்ச்சியோடு செயல்படுகிற, அரசியல் மேடையாக இந்த அவையை மாற்ற முயற்சிக்கிற மாண்புமிகு உறுப்பினர்களை அவையை விட்டு வெளியேற்ற வேண்டும்."

The Motion was put to vote and carried.

12) On the 21st April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 22nd April, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con*.

**Election of Sixteen Members to the Committee on Estimates**

13) On the 25th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That with reference to Rule 195 of the Tamil Nadu Legislative Assembly Rules, the Assembly do proceed, on a date to be fixed by Hon. the Speaker to elect Sixteen Members to be Members of the Committee on Estimates for the year 2003-2004".

The motion was put to vote and carried.

**Election of Sixteen Members to the Committee on Public Accounts**

14) On the 25th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That with reference to Rule 203 of the Tamil Nadu Legislative Assembly Rules, the Assembly do proceed, on a date to be fixed by Hon. the Speaker to elect Sixteen Members to be Members of the Committee on Public Accounts for the year 2003-2004".

The motion was put to vote and carried.

**Election of Sixteen Members to the Committee on Public Undertakings**

15) On the 25th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That with reference to Rule 211 of the Tamil Nadu Legislative Assembly Rules, the Assembly do proceed, on a date to be fixed by Hon. the Speaker to elect Sixteen Members to be Members of the Committee on Public Undertakings for the year 2003-2004".

The motion was put to vote and carried.

**Election of Fourteen Members to the Committee of Privileges**

16) On the 25th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That with reference to Rule 227 of the Tamil Nadu Legislative Assembly Rules, the Assembly do proceed, on a date to be fixed by Hon. the Speaker to elect Fourteen Members to be Members of the Committee of Privileges for the year 2003-2004".

The motion was put to vote and carried.

17) On the 28th April, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 29th April, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con.*

18) On the 5th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 6th May, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con.*

19) On the 6th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 7th May, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con.*

20) On the 8th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 9th May, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con.*

21) On the 9th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (No.2) Bill, 2003 (L.A. Bill No.21 of 2003) be taken up for consideration today (9.5.2003) itself."

The Motion was put to vote and carried.

22) On the 9th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 10th May, 2003 and the House do resolve to transact Government Business."

The Motion was adopted *nem con.*

23) On the 10th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:

"That all the Seven Bills which were introduced in the House in the fore-noon be taken up for consideration today itself".

Thiru J. Hemachandran, opposed the above motion. The motion was later put to vote and carried.

24) On the 10th May, 2003, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned *Sine-die.*"

The Motion was adopted *nem con.*

### XIX. PRIVILEGE MATTERS

1. On the 28th January, 2003 Tvl. Parithi Ellamvaluzhi and R. Thirumavalavan raised a matter of privilege against non-reading of Tamil version of the Governor's Address by the Hon. Speaker on 23.1.2003. Prof. K. Anbazhagan, Leader of the Opposition, Tvl. Durai Murugan, S.R. Balasubramoniyam, Dr. D. Kumaradas also sought clarification about the matter. Hon. Chief Minister gave some explanation on that issue.

Hon. Speaker disallowed the issue and ruled that the Tamil version of the Governor's Address has been circulated to all the Members of the Assembly on 23.1.2003 and treated as read by himself and recorded in the proceedings of the Assembly. Hence, he declared that there is no breach of privilege is involved in that issue.

2. On the 30th January, 2003 Hon. Speaker suo-motu referred to the Committee of Privileges for examination and report the matter relating to the behaviour of Thiru Parithi Ellamvazhuthi who uttered threatening words at Dr. D.Kumaradas by leaving his seat as the action of Thiru Parithi Ellamvazhuthi is a clear case of breach of privilege.

3. On the 31st March, 2003, Hon Speaker suo-motu referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report the matter involving Thiru Arcot N. Veerasamy who gave wrong information on 28.3.2003 about fixing of meters under free electricity scheme.

4. On the 23rd April, 2003 Hon. Speaker suo-motu referred to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules the matter relating to publication of articles in the Hindu Daily in its issues dated 12.4.2003, 13.4.2003 and 23.4.2003 using false motivated and derogatory remarks against the Hon. Chief Minister and the Government.

5. On the 23rd April,2003, Hon. Speaker condemned Thiru S.R. Balasubramoniyam for his false allegation and suo-motu referred the matter to the Committee of Privileges under Rule 226 of the Tamil Nadu Legislative Assembly Rules for examination and report as the same is involved breach of privilege of the House and against the democratic system.

6. On the 24th April, 2003 Thiru S.R. Balasubramoniyam raised the matter of privilege against the Hon. Chief Minister, Commissioner of Police, Chennai, the Principal, Queen Mary's College and the Superintendent of Police, Cuddalore as the privilege of MLAs., viz. Tvl. M.K. Stalin, S.A.M. Hussain, J. Anbalagan, Dr. K. Ponmudi and E.V. Velu have been affected by the arrest made on 8.4.2003 for the alleged forcible entry into the Queen Mary's College. After the clarification by the Hon. Chief Minister, Hon. the Speaker disallowed the notice as he found no breach of privilege involved in the matter.

7. On the 30th April, 2003, Thiru C.K. Tamizharasan, and Thiru L.Santhanam raised a matter of privilege against 'The Hindu' and 'Murasoli' dailies. The publication of editorial column in 'The Hindu' daily on 25.4.2003 and in 'Murasoli' on 26.4.2003 criticising the action of the Hon. Speaker for sending the matters related to the publication of articles by the Hindu in its issues dt.12.4.2003, 13.4.2003 and 23.4.2003 to the Committee of Privileges and also casting aspersion on the Committee of Privileges. The Members contended that such publication by those dailies involves breach of privilege of the House and it may therefore be referred to the Committee of Privileges. Hon. Speaker referred the matter to the Committee of Privileges under rule 226 of the Tamil Nadu Legislative Assembly Rules.

## **XX. SUSPENSION OF MEMBERS**

1. On the 30th January, 2003, Thiru Parithi Elamvazhuthi was suspended from the service of the House for the remainder of the Session on a Motion moved by the Hon. Leader of the House and adopted by the House as his presence in the House would pose danger to the life of Dr.D. Kumaradas and his supporters.

2. On the 8th April, 2003, Thiru J. Anbazhagan was suspended from the service of the House for the remainder of the Session on a Motion moved by the Hon. Leader of the House and adopted by the House for obstructing the Proceedings against the Rules of Procedure of the House persistently, using abusive language and tearing of a book near the podium of Hon. the Speaker.

3. On the 10th April, 2003, the Members of the INC, PMK, CPI (M) and CPI Legislature parties have been expelled from the House on a motion moved by the leader of the House for obstructing the Proceedings against the Rules of Procedure of the House with the pre-planned political motives.

The expelled members numbering 43 were later arrested and released for indulging Road Roko near the out gate of Secretariat at Rajaji Salai. The matter was informed to the House by the Hon. Chief Minister.

**XXI. ANNOUNCEMENTS BY HON. SPEAKER**

1. On the 29th January 2003, Hon. the Speaker, announced in the House that on the lines of the following practice of the Parliament, the usage of 'Cellular and Pager" are prohibited in the Assembly Chamber and its adjacent lobbies. In this connection, the Members of the House have already been requested to extend their full co-operation through the information sheet dated 24.1.2003. He has therefore appealed to the Members of the Assembly and the media personnel who cover the Assembly proceedings to avoid further usage of these instruments in the chamber in future.
  
2. On the 30th January, 2003, Hon. the Speaker announced in the House that Hon. Chief Minister will administer oath on untouchability today at 11.00 a.m. in the Army parade ground near the Secretariat main building on the eve of the 'Martyrs Day'. The House will therefore be adjourned at 10.45 a.m. and resume at 11.15 a.m. so as to enable the Members of the Assembly to take part in that function.
  
3. On the 10th April, 2003, Hon. the Speaker announced the following message received from the Commissioner of Police, Greater Chennai in the Fax dated 10.4.2003:

"I have the honour to inform that on 8.4.2003 at about 12.20 hrs., Thiru M.K. Stalin, MLA., Thousand Lights Assembly Constituency, Thiru K. Ponmudi, MLA., Villupuram Assembly Constituency, Thiru J. Anbazhagan, MLA., T.Nagar Assembly Constituency, Thiru S.A.M. Hussain, MLA., Triplicane Assembly Constituency and others had been to Queen Mary's College, Marina, pushed aside the college watchman, threatened him with dire consequences, trespassed into the college premises, induced the college students who were studying inside the college premises to continue their strike and agitation against the Government and assured them of all their supports. In this connection, on the complaint of the College Principal, a case was registered in D-5, Marina Police Station Crime No.87/2003, under Section 143, 448, 353, 506 (ii) IPC read with 109 on 8.4.2003 at 13.45 hrs., and investigation taken up.

In the course of investigation, Thiru M.K. Stalin, MLA., Thousand Lights Assembly Constituency, Thiru K. Ponmudi, MLA., Villupuram Assembly Constituency, Thiru J. Anbazhagan, MLA., T.Nagar Assembly Constituency and Thiru S.A.M. Hussain, MLA., Triplicane Assembly Constituency were all arrested on the night of 9.4.2003. They were all produced before the 13th Metropolitan Magistrate at his residence at Saidapet and remanded to Judicial custody till 23.04.2003".

4. On the 10th April, 2003, Hon. the Speaker announced the following message received from the Superintendent of Police, Thiruvannamalai District.

"I have the honour to inform that I have found it my duty in the exercise of my power u/s. 147, 148, 294, 188, 336 and 506 IPC to direct that Thiru K. Pitchandi, MLA., Tiruvannamalai Assembly Constituency and 61 others formed themselves into an unlawful assembly with deadly weapons, pelted stones on 6 Government Transport buses in between Krishna Lodge and Gandhi Statue on big street, Tiruvannamalai town on 10.4.2003 between 00.30 hrs. and 1.30 hrs. and damaged the wind screen glasses to the tune of Rs.15,000/- protesting against the arrest of Thiru M.K. Stalin, MLA., and others on 9.4.2003 night at Chennai. They were taken into custody today (10.4.2003) at 3.30 hrs. vide Tiruvannamalai town police crime No.475/2003 and are being sent for remand."

5. On the 21st April, 2003, Hon. the Speaker announced in the House that the Calling attention matter relating to spreading of disease among the people due to the effluent from the chemical factories in the Cuddalore Sipcot Complex given notice of by Thiru T. Velmurugan, MLA has been postponed as the Member was not in his seat.

6. On the 21st April, 2003, Hon. the Speaker announced in the House that the inauguration of the Orientation Programme on Computer Training for the Members of the Assembly under the auspices of Information Technology Department will be held at 4.00 p.m. on that day. (21.4.2003) at the 10th floor of the Namakkal Kavignar Maaligai in Secretariat by the Hon. Chief Minister. He also announced that transport facilities from the Legislators' Hostel have also been made to enable the Members to attend the function.

7. On the 9th May, 2003 Hon. the Speaker announced in the House that 15 days Computer training programme for the Members was scheduled up to 14.5.2003. Since the meetings of the House are to be adjourned on 10.5.2003, arrangements have been made to have the training for the rest of three days. Accordingly, Members may undergo the training from 11.5.2003 to 13.5.2003 either utilizing 2 hours per day or 6 hours in a day or 3 hours in the F.N. and 3 hours in the A.N.

## **XXII. FELICITATION**

1. On the 11th April, 2003, Hon. the Speaker conveyed his wishes to the Hon. Chief Minister and greetings to the Members of the House on the eve of the Tamil New Year.

2. On the 30th April, 2003, Hon the Speaker conveyed his greetings to the House on the eve of 'May Day'.

### XXIII. COMPUTER TRAINING COURSE TO MLAs.

A Computer training course to the Members of the Legislative Assembly under the auspices of the Information and Technology Department was held from 21.4.2003 to 13.5.2003 at the Tenth Floor of the Namakkal Kavignar Maaligai in Secretariat. It was inaugurated by Hon. Chief Minister.

### XXIV. ELECTION TO STATUTORY BODIES

On the 7th May, 2003, Hon. the Speaker announced that the following Members have been duly elected to Senates of Universities mentioned below:

1. **Senate of the University of Madras**

1. Thiru S.S. Thirunavukkarasu
2. Thiru A. Bhuvaramoorthy
3. Thiru C.Ve. Shanmugam
4. Tmt. R. Tamilmozhirajadathan
5. Thiru S.G. Vinayaga Murthi
6. Thiru J. Anbazhagan

2. **Senate of the Madurai Kamaraj University**

1. Thiru R.D. Ganesan
2. Thiru L. Santhanam
3. Thiru A. Rajagopal
4. Thiru T.P.M. Mohideen Khan

3. **Senate of the Bharathidasan University**

1. Thiru P. Rajarethinam

On the 7th May, 2003, Hon. the Speaker announced that the following Member has been duly elected as the Member to the State Library Committee:-

Thiru C.K. Tamizharasan

**XXV. PRESENTATION OF REPORTS BY THE COMMITTEES**

During the period, One hundred and Seventy Nine reports were presented to the House by various Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1.	Seventh Report of the Committee on Government Assurances (2002-2003)	28.1.2003
2.	Hundred and Twenty-first Report of the Committee on Public Accounts (2001-2003)	29.1.2003
3.	Hundred and Twenty-second Report of the Committee on Public Accounts (2001-2003)	29.1.2003
4.	Hundred and Twenty-third Report of the Committee on Public Accounts (2001-2003)	29.1.2003
5.	Hundred and Twenty-fourth Report of the Committee on Public Accounts (2001-2003)	29.1.2003
6.	Seventieth Report of the Committee on Public Undertakings (2002-2003)	29.1.2003
7.	Seventy-first Report of the Committee on Public Undertakings (2002-2003)	29.1.2003
8.	Seventy-second Report of the Committee on Public Undertakings (2002-2003)	29.1.2003
9.	Report of the Select Committee on the Tamil Nadu Plastic Articles (Prohibition of Sale, Storage, Transport and Use) Bill, 2002 (L.A.Bill No.22 of 2002) (Vol.I & II)	30.1.2003

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(2)	(3)
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10. Hundred and Twenty-fifth Report of the Committee on Public Accounts (2001-2003)	30.1.2003
11. Hundred and Twenty-sixth Report of the Committee on Public Accounts (2001-2003)	30.1.2003
12. Hundred and Twenty-seventh Report of the Committee on Public Accounts (2001-2003)	30.1.2003
13. Hundred and Twenty-eighth Report of the Committee on Public Accounts (2001-2003)	30.1.2003
14. Hundred and Twenty-ninth Report of the Committee on Public Accounts (2001-2003)	30.1.2003
15. Hundred and Thirtieth Report of the Committee on Public Accounts (2001-2003)	30.1.2003
16. Tenth Report of the Committee on Estimates (2001-2003)	31.1.2003
17. Eleventh Report of the Committee on Estimates (2001-2003)	31.1.2003
18. Twelfth Report of the Committee on Estimates (2001-2003)	31.1.2003
19. Hundred and Thirty-first Report of the Committee on Public Accounts (2001-2003)	31.1.2003
20. Hundred and Thirty-second Report of the Committee on Public Accounts (2001-2003)	31.1.2003
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(1)	(2)	(3)
	21. Hundred and Thirty-third Report of the Committee on Public Accounts (2001-2003)	31.1.2003
	22. Seventy-third Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	23. Seventy-fourth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	24. Seventy-fifth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	25. Seventy-sixth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	26. Seventy-seventh Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	27. Seventy-eighth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	28. Seventy-ninth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	29. Eightieth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	30. Eighty-first Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	31. Eighty-second Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	32. Eighty-third Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
	33. Eighty-fourth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003

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(1)	(2)	(3)
34.	Eighty-fifth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
35.	Eighty-sixth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
36.	Eighty-seventh Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
37.	Eighty-eighth Report of the Committee on Public Undertakings (2002-2003)	31.1.2003
38.	Eighth Report of the Committee on Government Assurances (2002-2003)	31.1.2003
39.	Ninth Report of the Committee on Government Assurances (2002-2003)	31.1.2003
40.	Tenth Report of the Committee on Government Assurances (2002-2003)	31.1.2003
41.	Eleventh Report of the Committee on Government Assurances (2002-2003)	31.1.2003
42.	Twelfth Report of the Committee on Government Assurances (2002-2003)	31.1.2003
43.	Thirteenth Report of the Committee on Government Assurances (2002-2003)	31.1.2003
44.	Fifteenth Report of the Committee on Petitions (2001-2003)	31.1.2003
45.	Sixteenth Report of the Committee on Petitions (2001-2003)	31.1.2003
46.	Seventeenth Report of the Committee on Petitions (2001-2003)	31.1.2003

(1)	(2)	(3)
47.	Eighteenth Report of the Committee on Petitions (2001-2003)	31.1.2003
48.	Nineteenth Report of the Committee on Petitions (2001-2003)	31.1.2003
49.	Hundred and Thirty-fourth Report of the Committee on Public Accounts (2001-2003)	25.3.2003
50.	Hundred and Thirty-fifth Report of the Committee on Public Accounts (2001-2003)	25.3.2003
51.	Hundred and Thirty-sixth Report of the Committee on Public Accounts (2001-2003)	25.3.2003
52.	Hundred and Thirty-seventh Report of the Committee on Public Accounts (2001-2003)	25.3.2003
53.	Thirteenth Report of the Committee on Estimates (2001-2003)	26.3.2003
54.	Fourteenth Report of the Committee on Estimates (2001-2003)	26.3.2003
55.	Hundred and Thirty-eighth Report of the Committee on Public Accounts (2001-2003)	28.3.2003
56.	Hundred and Thirty-ninth Report of the Committee on Public Accounts (2001-2003)	28.3.2003
57.	Hundred and fortieth Report of the Committee on Public Accounts (2001-2003)	28.3.2003
58.	Hundred and Forty-first Report of the Committee on Public Accounts (2001-2003)	28.3.2003
59.	Eighty-ninth Report of the Committee on Public Undertakings (2001-2003)	3.4.2003

(1)	(2)	(3)
60.	Ninetieth Report of the Committee on Public Undertakings (2001-2003)	3.4.2003
61.	Ninety-first Report of the Committee on Public Undertakings (2001-2003)	3.4.2003
62.	Hundred and Forty-second Report of the Committee on Public Accounts (2001-2003)	7.4.2003
63.	Hundred and Forty-third Report of the Committee on Public Accounts (2001-2003)	7.4.2003
64.	Hundred and Forty-fourth Report of the Committee on Public Accounts (2001-2003)	7.4.2003
65.	Hundred and Forty-fifth Report of the Committee on Public Accounts (2001-2003)	7.4.2003
66.	Ninety-second Report of the Committee on Public Undertakings (2001-2003)	7.4.2003
67.	Ninety-third Report of the Committee on Public Undertakings (2001-2003)	7.4.2003
68.	Ninety-fourth Report of the Committee on Public Undertakings (2001-2003)	7.4.2003
69.	Ninety-fifth Report of the Committee on Public Undertakings (2001-2003)	7.4.2003
70.	Ninety-sixth Report of the Committee on Public Undertakings (2001-2003)	7.4.2003
71.	Ninety-seventh Report of the Committee on Public Undertakings (2001-2003)	7.4.2003
72.	Ninety-eighth Report of the Committee on Public Undertakings (2001-2003)	7.4.2003

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(1)	(2)	(3)
73.	Fourteenth Report of the Committee on Government Assurances (2001-2003)	10.4.2003
74.	Fifteenth Report of the Committee on Government Assurances (2001-2003)	10.4.2003
75.	Hundred and Forty-sixth Report of the Committee on Public Accounts (2001-2003)	23.4.2003
76.	Hundred and Forty-seventh Report of the Committee on Public Accounts (2001-2003)	23.4.2003
77.	Hundred and Forty-eighth Report of the Committee on Public Accounts (2001-2003)	23.4.2003
78.	Ninety-ninth Report of the Committee on Public Undertakings (2001-2003)	23.4.2003
79.	Hundredth Report of the Committee on Public Undertakings (2001-2003)	23.4.2003
80.	Hundred and first Report of the Committee on Public Undertakings (2001-2003)	23.4.2003
81.	Hundred and second Report of the Committee on Public Undertakings (2001-2003)	23.4.2003
82.	Hundred and third Report of the Committee on Public Undertakings (2001-2003)	23.4.2003
83.	Hundred and fourth Report of the Committee on Public Undertakings (2001-2003)	23.4.2003
84.	Twentieth Report of the Committee on Petitions (2001-2003)	23.4.2003

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(1)	(2)	(3)
85.	Twenty-first Report of the Committee on Petitions (2001-2003)	23.4.2003
86.	Twenty-second Report of the Committee on Petitions (2001-2003)	23.4.2003
87.	Twenty-third Report of the Committee on Petitions (2001-2003)	23.4.2003
88.	Twenty-fourth Report of the Committee on Petitions (2001-2003)	23.4.2003
89.	Fifteenth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	23.4.2003
90.	Sixteenth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	23.4.2003
91.	Seventeenth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	23.4.2003
92.	Eighteenth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	23.4.2003
93.	Nineteenth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	24.4.2003
94.	Twentieth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	24.4.2003
95.	Twenty-first Report of the Committee on Papers Laid on the Table of the House (2001-2003)	24.4.2003

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(2)	(3)	
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96. Twenty-second Report of the Committee on Papers Laid on the Table of the House (2001-2003)	24.4.2003	
97. Twenty-third Report of the Committee on Papers Laid on the Table of the House (2001-2003)	25.4.2003	
98. Twenty-fourth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	25.4.2003	
99. Twenty-fifth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	25.4.2003	
100. Twenty-sixth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	25.4.2003	
101. Twenty-seventh Report of the Committee on Papers Laid on the Table of the House (2001-2003)	28.4.2003	
102. Twenty-eighth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	28.4.2003	
103. Twenty-ninth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	28.4.2003	
104. Thirtieth Report of the Committee on Papers Laid on the Table of the House (2001-2003)	28.4.2003	
105. Fifteenth Report of the Committee on Estimates (2001-2003)	29.4.2003	
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(1)	(2)	(3)
106.	Sixteenth Report of the Committee on Estimates (2001-2003)	29.4.2003
107.	Seventeenth Report of the Committee on Estimates (2001-2003)	29.4.2003
108.	Hundred and Forty-ninth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
109.	Hundred and Fiftieth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
110.	Hundred and Fifty-first Report of the Committee on Public Accounts (2001-2003)	29.4.2003
111.	Hundred and Fifty-second Report of the Committee on Public Accounts (2001-2003)	29.4.2003
112.	Hundred and Fifty-third Report of the Committee on Public Accounts (2001-2003)	29.4.2003
113.	Hundred and Fifty-fourth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
114.	Hundred and Fifty-fifth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
115.	Hundred and Fifty-sixth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
116.	Hundred and Fifty-seventh Report of the Committee on Public Accounts (2001-2003)	29.4.2003
117.	Hundred and Fifty-eighth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
118.	Hundred and Fifty-ninth Report of the Committee on Public Accounts (2001-2003)	29.4.2003

(1)	(2)	(3)
119.	Hundred and Sixtieth Report of the Committee on Public Accounts (2001-2003)	29.4.2003
120.	Hundred and fifth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
121.	Hundred and sixth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
122.	Hundred and seventh Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
123.	Hundred and eighth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
124.	Hundred and ninth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
125.	Hundred and tenth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
126.	Hundred and eleventh Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
127.	Hundred and twelfth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
128.	Hundred and thirteenth Report of the Committee on Public Undertakings. (2001-2003)	29.4.2003
129.	Eighteenth Report of the Committee on Estimates. (2001-2003)	30.4.2003
130.	Nineteenth Report of the Committee on Estimates. (2001-2003)	30.4.2003
131.	Hundred and Sixty-first Report of the Committee on Public Accounts. (2001-2003)	30.4.2003

(1)	(2)	(3)
132.	Hundred and Sixty-second Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
133.	Hundred and Sixty-third Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
134.	Hundred and Sixty-fourth Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
135.	Hundred and Sixty-fifth Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
136.	Hundred and Sixty -sixth Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
137.	Hundred and Sixty-seventh Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
138.	Hundred and Sixty-eighth Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
139.	Hundred and Sixty-ninth Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
140.	Hundred and Seventieth Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
141.	Hundred and Seventy-first Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
142.	Hundred and Seventy-second Report of the Committee on Public Accounts. (2001-2003)	30.4.2003
143.	Hundred and Seventy-third Report of the Committee on Public Accounts (2001-2003)	30.4.2003
144.	Hundred and fourteenth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003

(1)	(2)	(3)
145.	Hundred and fifteenth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
146.	Hundred and sixteenth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
147.	Hundred and seventeenth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
148.	Hundred and eighteenth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
149.	Hundred and nineteenth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
150.	Hundred and Twentieth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
151.	Hundred and Twenty-first Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
152.	Hundred and Twenty-second Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
153.	Hundred and Twenty-third Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
154.	Hundred and Twenty-fourth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
155.	Hundred and Twenty-fifth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
156.	Hundred and Twenty-sixth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
157.	Hundred and Twenty-seventh Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003

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(1)	(2)	(3)
	158. Hundred and Twenty-eighth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
	159. Hundred and Twenty-ninth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
	160. Hundred and Thirtieth Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
	161. Hundred and Thirty-first Report of the Committee on Public Undertakings. (2001-2003)	30.4.2003
	162. Sixteenth Report of the Committee on Government Assurances. (2001-2003)	30.4.2003
	163. Seventeenth Report of the Committee on Government Assurances. (2001-2003)	30.4.2003
	164. Eighteenth Report of the Committee on Government Assurances. (2001-2003)	30.4.2003
	165. Nineteenth Report of the Committee on Government Assurances. (2001-2003)	30.4.2003
	166. Twentieth Report of the Committee on Government Assurances. (2001-2003)	30.4.2003
	167. Twenty-first Report of the Committee on Government Assurances. (2001-2003)	30.4.2003
	168. Twenty-fifth Report of the Committee on Petitions. (2001-2003)	30.4.2003
	169. Twenty-sixth Report of the Committee on Petitions. (2001-2003)	30.4.2003
	170. Twenty-seventh Report of the Committee on Petitions. (2001-2003)	30.4.2003

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(1)	(2)	(3)
171.	Twenty-eighth Report of the Committee on Petitions. (2001-2003)	30.4.2003
172.	Twenty-ninth Report of the Committee on Petitions. (2001-2003)	30.4.2003
173.	Thirtieth Report of the Committee on Petitions. (2001-2003)	30.4.2003
174.	Thirty-first Report of the Committee on Papers Laid on the Table of the House. (2001-2003)	30.4.2003
175.	Thirty-second Report of the Committee on Papers Laid on the Table of the House. (2001-2003)	30.4.2003
176.	Thirty-third Report of the Committee on Papers Laid on the Table of the House. (2001-2003)	30.4.2003
177.	Thirty-fourth Report of the Committee on Papers Laid on the Table of the House. (2001-2003)	30.4.2003
178.	Thirty-first Report of the Committee on Petitions (2001-2003)	5.5.2003
179.	Thirty-second Report of the Committee on Petitions (2001-2003)	5.5.2003

**XXVI. PAPERS LAID ON THE TABLE OF THE HOUSE**

During the period, 518 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	137
B.	Reports, Notifications and Other Papers ..	381
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	Total ..	518
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## ANNEXURE

Demand Number and Name	Date of Discussion and voting of Demands
18 - Health and Family Welfare Department	3.4.2003 and 4.4.2003
19 - Higher Education Department	} 4.4.2003
37 - Public Department	
41 - School Education Department	
44 - Tamil Development-Culture and Religious Endowments Department - Tamil Development - Culture	
47 - Youth Welfare and Sports Development Department	
34 - Personnel and Administrative Reforms Department	} 7.4.2003
20 - Highways Department	
23 - Home Department - Prisons	
36 - Prohibition and Excise Department	
38 - Public Works Department	
21 - Home Department - Police	} 8.4.2003 and 9.4.2003
22 - Home Department - Fire and Rescue Services	
11 - Commercial Taxes Department - Stamps and Registration	} 10.4.2003
29 - Information and Tourism Department - Stationery and Printing	
39 - Revenue Department	
49 - Relief on account of Natural Calamities	
3 - Administration of Justice	} 11.4.2003
30 - Information Technology Department	
32 - Law Department	

Demand Number and Name	Date of Discussion and voting of Demands
45 - Tamil Development-Culture and Religious Endowments Department - Hindu Religious and Charitable Endowments	} 21.4.2003 and 22.4.2003
9 - Backward Classes, Most Backward Classes and Minorities Welfare Department	} 22.4.2003
4 - Adi-Ddravidar and Tribal Welfare Department	}
31 - Labour and Employment Department	23.4.2003
5 - Agriculture Department	24.4.2003
43 - Social Welfare and Nutritious Meal programme Department	25.4.2003
24 - Home Department - Motor Vehicles Acts - Administration	} 28.4.2003
46 - Transport Department	}
33 - Municipal Administration and Water Supply Department	} 29.4.2003
40 - Rural Development Department	}
10 - Commercial Taxes Department - Commercial Taxes	30.4.2003
13 - Energy Department	} 5.5.2003
26 - Industries Department	} and 6.5.2003
6 - Animal Husbandry and Fisheries Department - Animal Husbandry	} 6.5.2003
7 - Animal Husbandry and Fisheries Department - Fisheries	}
8 - Animal Husbandry and Fisheries Department - Dairy Development	}

Demand Number and Name	Date of Discussion and voting of Demands
12 - Co-operation, Food and Consumer Protection Department 17 - Handlooms, Handicrafts, Textiles and Khadi Department - Khadi and Village Industries and Handicrafts 42 - Small Industries Department 16 - Handlooms, Handicrafts, Textiles and Khadi Department -Handlooms and Textiles	7.5.2003
14 - Environment and Forests Department	8.5.2003
25 - Housing and Urban Development Department 27 - Information and Tourism Department - Information and Publicity 28 - Information and Tourism Department- Tourism	8.5.2003 and 9.5.2003
2 - Governor and Council of Ministers 1 - State Legislature 15 - Finance Department 35 - Planning and Development Department 48 - Pension and other Retirement Benefits	9.5.2003